

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:27

ANSWERED ON:02.08.2011

FUNDING OF TERRORISM

Kataria Shri Lal Chand;Rajukhedi Shri Gajendra Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are inputs regarding instances of funding of terrorism in the country;
- (b) if so, the details thereof alongwith the action taken by the Government to check the same;
- (c) whether the Government proposes to constitute a separate cell to deal with matters relating to financing of terrorism and money laundering;
- (d) if so, the details thereof; and
- (e) the steps being taken by the Government for enforcing global standards on anti-money laundering and combating the financing of terrorism?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.27 FOR 02.08.2011

(a) & (b): Yes, Madam. Since 2006 and as on 31st March 2011, 148 FIRs have been registered and in 56 cases, charge-sheets have been filed. 5 persons have been convicted by the competent Courts.

As on 31st March, 2011, cumulatively, Rs.5,61,10,492 has been seized/ attached/frozen.

(c) & (d): Yes Madam, the Government of India has constituted a separate cell i.e. Cell for Combating of Funding of Terrorism (CFT Cell) in the Ministry of Home Affairs. Further, MHA has also constituted a Terror Funding & Fake Currency Cell (TFFC) in the National Investigation Agency (NIA) in 2010 to focus on Terror Funding and Fake Currency cases.

As regards money laundering, the Enforcement Directorate is the designated statutory authority under the Prevention of Money Laundering Act, 2002 (PMLA). The Directorate of Enforcement has registered 23 cases under PMLA for enquiry into the offence of money laundering based on the scheduled offences.

(e): India has become a Member of Financial Action Task Force (FATF) in June, 2010. India's membership to FATF confirms the high level of compliance India has achieved in enforcing global standards on anti-money laundering and combating of financing of terrorism.

The Government intends to introduce/implement measures to improve enforcement capabilities which, inter alia, include conducting outreach programmes and workshops, generation of indicators of suspicious transaction reports, creation of special courts, holding of regular inter-agency coordination meetings etc.